

GOVERNMENT OF TELANGANA
ABSTRACT

Labour Employment Training & Factories Department – Indian Boilers Act, 1923 and Indian Boilers Regulations, 1950 – Lockdown in the State due to COVID-19 – Exemption to Boilers from Section 6 (c) and Section 8 of the Boilers Act, 1923 upto 31st May, 2020 – Orders – Issued.

LABOUR EMPLOYMENT TRAINING & FACTORIES (LAB-I) DEPARTMENT

G.O.Rt.No. _____,

Dated:08 .04.2020.

Read:

From the Director of Boilers, Telangana, Hyderabad, Lr.No.A1/2118/2020, dt: 30.03.2020.

ORDER:-

In the circumstances reported by the Director of Boilers, Telangana, Hyderabad in the reference read above, the following notification shall be published in the extra ordinary issue of Telangana Gazette dated: .04.2020:

NOTIFICATION

In view of the emergency situation of COVID-19 declared under the Epidemic Diseases Act, 1897, in exercise of the power conferred under section 34 (2) of the Boilers Act, 1923 the Government of Telangana hereby decides to exempt the Boilers whose certificate already expired in March, 2020 and whose certificate will be expired in April and May, 2020 from the provisions of Section 6 (c) and Section 8 of the Boilers Act, 1923 upto 31st May, 2020 under the following conditions:

- (i) During exemption period Boiler shall be operated in accordance to the provision of the Boilers Act, Boiler Attendant Rules and Boiler Operation Engineers Rules.
- (ii) No repairs shall be carried out to the Boiler during this exemption period without taking the permission from the Director of Boilers, Telangana, Hyderabad.
- (iii) No owner of a Boiler is restricted from applying for Renewal of Boiler Certificate during this exemption.

2. The Director of Boilers, Telangana, Hyderabad shall take further necessary action accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AHMAD NADEEM,
SECRETARY TO GOVERNMENT (FAC)

To

The Commissioner, Printing Stationary & Stores Purchase, Telangana, Hyderabad for publication in the extra-ordinary issue of Telangana Gazette and supply 5 copies to Government and 100 copies to the Director of Boilers, Telangana, Hyderabad.

The Director of Boilers, Telangana, Hyderabad.

The Commissioner of Labour, Telangana, Hyderabad.

The Commissioner, GHMC, Hyderabad

The Director General of Police, Telangana, Hyderabad.

The Director of Municipal Administration, Telangana, Hyderabad.

All Collectors & District Magistrates in the State.

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All Superintendents / Commissioners of Police in the State.

All Departments of the Secretariat.

Copy submitted to:

1. The Special Secretary to Hon'ble Chief Minister.
2. The P.S. to Hon'ble Minister (Labour & Employment)
3. P.S. to Chief Secretary.
4. The Control Room, G.A.D, T.S. Secretariat, Hyderabad.
5. The P.S. to Secretary, LET & F Department.

SF/SC

// FORWARDED :: BY ORDER //

SECTION OFFICER